

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

232. IA/860/2023 C.P. (IB)/619(MB)2021

IN THE MATTER OF

State Bank of India through Mr. Ashutosh Agarwala	... Petitioner
Vs	
Ashwin Lodha	... Respondent

U/s 95(1) of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 12.07.2024

CORAM:

MS. REETA KOHLI
MEMBER (J)

MS. MADHU SINHA
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Petitioner:

For the Respondent:

ORDER

IA/860/2023:- The Report of the RP is taken on record. The RP is directed to forward copy of the Report to Personal Guarantor. On receipt of the Report, the Personal Guarantor may file his response. Adjourned to **05.09.2024** for arguments.

Sd/-
MADHU SINHA
Member (Technical)

Sd/-
REETA KOHLI
Member (Judicial)

// Avdhesh K Patel //